(क) क्या मध्य प्रदेश के रतलाम और मंदसौर के कुछ चीनी व्यापारियों ने उस चीनी का अन्यत्र निपटान कर दिया था जो उन्होंने वर्ष 1970—71 में अन्य राज्यों से ली थी और जिसे वे अपने यहां नहीं ले गये थे और इस प्रकार का यह कदाचार था ;

(ख) क्या केन्द्र से प्राप्त हुए निर्देश के आधार पर इन व्यापारियों के विरुद्ध फौजदारी का मामला दर्ज किया गया हैं ; और

(ग) यदि हां, तो इस बारे में वर्तमान स्थिति क्या है ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल) : (क) जी हां ।

(ख) राज्य सरकार ने आवश्यक वस्तु अधिनियम भारतीय दण्ड संहिता के अधीन मुकदमा चलाया है।

(ग) राज्य सरकार ने मंदसौर जिले में 11 मामले और रतलाम जिले में 2 मामले मुकदमे चलाने के लिए हाथ में लिए हैं। 11 मामलों में से 10 मामले न्यायालय में लम्बित पड़े हैं और एक मामले की जांच हो रही है । रतलाम जिले के दो मामलों में से एक मामला न्यायालय में लम्बित है और दूसरे मामले में पुलिस द्वारा मुकदमा चलाया जा रहा है ।

131. **डा० लक्ष्मीनारायण पांडेय** : क्या **कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में मंत्रालय के अधीन बाढ़ नियंत्रण विभाग में 300 से अधिक कर्मचारी पिछले 12 वर्षों से अस्थायी रूप में (वर्क चार्ज) में कार्य कर रहे हैं ;

(ख) इन कर्मचारियों की स्थायी न करने के क्या कारण हैं ;

(ग) क्या इन कर्मचारियों को स्थायी करने के बारे में उनकी पंजीकृत यूनियन से कोई अभ्यावेदन प्राप्त हुआ है ; और

(घ) यदि हां, तो उस पर की गई कार्यवाही का ब्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री प्रकाश सिंह बादल)) : (क) दिल्ली प्रशासन के बाढ़ नियंत्रण विंग के विभिन्न उप-डिवीजनों में विभिन्न श्रेणियों के 304 ऐसे कर्मचारी हैं जो वर्क-चार्ज आधार पर कार्य कर रहे हैं अर्थात् जिन्हें विशिष्ट कार्यों के लिए भर्ती किया गया था और जो उन कार्यों पर भारित हैं। इन में से 90 कर्मचारी पिछले 12 वर्षों से काम कर रहे हैं।

(ख) से (घ): दिल्ली बाढ़ नियंत्रण कर्मचारी संघ से प्राप्त अभ्यावेदन पर दिल्ली प्रशासन द्वारा विचार किया जा रहा है। चूंकि बाढ़ नियंत्रण विंग में, जो दिल्ली प्रशासन के अंतर्गत अभी तक एक अस्थायी संगठन है, कोई स्थायी पद नहीं है इसलिए वर्तमान नियमों के अंतर्गत इस स्टाफ को स्थायी नहीं किया जा सका ।

Harassment of the contractor of Safdarjung Fly-over

132. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the contractor for Safdarjung flyover was harassed and falsely implicated in some cases by the erstwhile Prime Minister Smt. Indira Gandhi because her son Sanjay Gandhi owed substantial amount of money to this person for

construction works done for Maruti factory; and

(b) whether an impartial enquiry has been or is proposed to be ordered in the matter?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The following cases were registered against the contractors employed on the construction of fly-over bridge near Safdarjung Airport at the instance of the New Delhi Municipal Committee:—

(1) FIR 220 dated the 19th March, 1973, in Defence Colony Police Station, under Section 420 read with Section 120-B-IPC for cheating and criminal breach of trust.

(2) FIR 199 dated the 4th April, 1973 in Vinay Nagar Police Station, under Sections 409, 129-B 353 and 186 of the IPC for criminal breach of trust by a public servant, criminal conspiracy, assault and obstructing public servants in the discharge of their duties.

(3) Case registered with the Lodhi Colony Police Station on the 18th June, 1974, for use of concrete of poor quality in construction.

All the above cases are *sub judice* and no opinion can be expressed until the court decides these cases.

(b) In view of the position explained against (a) above, the question of any other inquiry does not arise.

Irregularity in Import of Foodgrains from U.S.A.

133. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether serious irregularities were committed by Smt. Indira Gandhi and her Government which entered into a criminal conspiracy in the matter of purchase of foodgrains in recent times (1971—77) from private suppliers in U.S. and in other countries;

(b) if the supply of such foodgrains had been substandard, shortweight and over priced;

(c) if Smt. Indira Gandhi, her Government and party received money for the same;

(d) if so, details thereof; and

(e) action proposed in this matter?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). No, Sir. The purchases of foodgrains in the United States and other countries are made in accordance with the procedure prescribed by the Government. Having regard to the need of public distribution system, the delivery required and other related considerations, the purchases are made by the Missions abroad at best obtainable prices and at a time when it is considered advantageous to do so. These have been some foodgrain consignments which have been found to be deficient in weight and quality and the matter is being taken up separately.

(c) So far as Government is aware; No, Sir.

(d) and (e). Do not arise.

Master Plan for Tapping Fish Resources on Eastern Coast

134. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware that on the whole intensive fishing activities in coastal, in deep sea/brakish waters, specially on East coast, where fish eating is much more prevalent, has been neglected resulting in very high price of fish; and